

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 111 OF 2019 &
IA NOS. 935, 1274, 1372 & 1352 OF 2019**

Dated: 7th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Lupin Limited **...Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission & **...Respondent(s)**
Ors.

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anshuman Sharma

Counsel for the Respondent(s) : Ms. Pratiti Rungta
Mr. Sunit Pargal for R-1

Mr. Ashish Singh
Mr. Anup Jain
Ms. S. Rama for R-2

Mr. Anand K. Ganesan for R-3

ORDER

[IA No 1352 of 2019 for Condonation of delay in filing reply]

For the reasons stated in the application, delay of 86 days in filing reply is condoned. Application is allowed and disposed of.

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List the matter on **21.08.2019**.

**(S. D. Dubey)
Technical Member**

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**(Justice Manjula Chellur)
Chairperson**